

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

CIVIL CONTEMPT PETITION NUMBER 09 OF 2005

IN

ORIGINAL APPLICATION NUMBER 591 OF 2004

ALLAHABAD, THIS THE 26<sup>TH</sup> DAY OF MAY, 2005

HON'BLE MR. A. K. BHATNAGAR, MEMBER (J)  
HON'BLE MR. D. R. TIWARI, MEMBER (A)

J. N. Tiwari,  
S/o Late G.P. Tiwari,  
Retd. Station Supdt. Etawah,  
R/o C/O Sri C.B. Dixit,  
768, Alka Puri Etawah.

..... Applicant

(By Advocate: Shri Sudama Ram)

V E R S U S

1. Sri S. K. Garg, Sr. DOM, N. C. R., D.R.M.'s Office, Allahabad.
2. Sri S. Kapil, Ex.Sr. DOM, N.C.R. Allahabad,  
Presently working as CVO(T)/N. C. Railway,  
Headquarters Office, Allahabad.

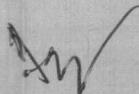
..... Respondents

(By Advocate : Shri A. K. Gaur)

O R D E R

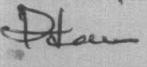
By Hon'ble Mr. A. K. Bhatnagar, Member (J)

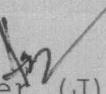
This contempt petition has been filed for punishing the respondents for willful disobedience of the order dated 03.06.2004 passed by this Tribunal in O.A. No. 591/2004 by which a direction was given that the applicant shall co-operate with the enquiry and the same shall be concluded expeditiously within a period of four months from the date of receipt of a copy of the order.



2. Learned counsel for the respondents filed counter affidavit and invited our attention on paragraph-6 and submitted that the enquiry proceedings against the applicant has been completed and applicant has been exonerated from all the charges. Therefore, the compliance of the order of this Tribunal has duly been complied with. Counsel for the applicant also admits the present position.

3. Accordingly, the contempt petition is dismissed. Notices issued to the respondents are discharged.

  
Member (A)

  
Member (J)

Shukla/-